



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
NINTH SESSION
(Adjourned Meeting)

**THE KARNATAKA TRANSPARENCY IN PUBLIC PROCUREMENTS
(AMENDMENT) BILL, 2021
(LA Bill No. 19 of 2021)**

A Bill further to amend the Karnataka Transparency in Public Procurements Act, 1999.

Whereas it is expedient further to amend the Karnataka Transparency in Public Procurements Act, 1999 (Karnataka Act 29 of 2000) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy second year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Transparency in Public Procurements (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 4.- In the Karnataka Transparency in Public Procurements Act, 1999 (Karnataka Act 29 of 2000), in section 4, after clause (eee) the following shall be inserted, namely:-

“(e 4) where the procurement entity entrusts the construction works of all types in rural and urban areas, the value of which does not exceed rupees two crores to the Karnataka Rural Infrastructure Development Limited, subject to the condition that the Karnataka Rural Infrastructure Development Limited shall execute works by itself :

Provided that, in case sub-letting is necessary, it shall be done through tendering in accordance with the provisions of this Act:

Provided further that, while sub-letting construction works through tender it shall be reserved in favour of persons belonging to the scheduled castes and scheduled tribes in accordance with the provisos to section 6 of this Act.”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Transparency in Public Procurements Act, 1999 to exempt, all types of constructions works not exceeding Rs.2 crores, entrusted by any procurement entity to the Karnataka Rural Infrastructure Development Limited.

certain consequential and incidental amendments are also made.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

B.S. YEDIYURAPPA
Chief Minister

M.K. VISHALAKSHI
Secretary (I/c)
Karnataka Legislative Assembly

ANNEXTURE**THE KARNATAKA TRANSPARENCY IN PUBLIC PROCUREMENTS****ACT, 1999****(KARNATAKA ACT 29 OF 2000)**

4. Exceptions to applicability.- The provisions of Chapter II shall not apply to Procurement of goods and services,-

(a) During the period of natural calamity or emergency declared by the Government;

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(eee) Where the procurement is by the procurement entity receiving grant from the consolidated fund of the state, in case of Infrastructure works of electrification of drinking water schemes the value of which does not exceed rupees five lakhs;

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